

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:200

ANSWERED ON:03.08.2015

Closure of Factories

Patle Smt. Kamla Devi

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of factories/units, power plants/coal washeries lying closed and declared sick in various parts of the country during each of the last three years and the current year, including Chhattisgarh, State/UT-wise;
- (b) the number of labourers/employees rendered unemployed as a result thereof during the said period, State/UT-wise;
- (c) whether the Government proposes to revive these factories/units/power plants/ coal washeries lying closed and provide alternative employment to the labourers/employees rendered unemployed;
- (d) if so, the details thereof and the amount of funds allocated and released for this purpose during the said period, State/UT-wise and if not, the reasons therefor; and
- (e) whether Government proposes to put in place a mechanism to address the issue of re-employment/rehabilitation of workers/labourers who are rendered jobless due to sickness/closure of the said units and if so, the details thereof?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 200 DUE FOR REPLY ON 03/08/2015 BY SHRIMATI KAMLA DEVI PAATLE REGARDING CLOSURE OF FACTORIES.

(a) & (b): As per the information compiled by the Labour Bureau, Ministry of Labour & Employment, State-wise details of factories/units closed during the last three years and the current year and workers affected State/UT wise including Chhattisgarh is at Annexure-I.

(c) & (d): Decisions with regard to closure and reopening of closed Central Public Sector Enterprises (CPSEs) are taken by the administrative Ministries concerned as per the revival/restructuring plan of the company on case to case basis. Decisions with regard to other closed units are taken by the concerned State Government. Details of revival / rehabilitation of such units are not centrally maintained.

(e): The Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises, runs a Scheme for Counseling, Retraining and Redeployment (CRR) for separated employees of Central Public Sector Enterprises (CPSEs) to reorient them through short duration training programmes to enable them to adjust to the new environment and adopt new vocations after their separation from the CPSEs due to Voluntary Retirement Scheme/ Voluntary Separation Scheme or retrenchment due to closure/restructuring of the enterprise.

Rajiv Gandhi Shramik Kalyan Yojna (RGSKY) provides Unemployment Allowance to insured persons covered under the ESI Act who have been rendered unemployed involuntarily due to the closure of factory/establishment, retrenchment or permanent invalidity of not less than 40% arising out of non-employment injury. This scheme is applicable to an insured person who becomes unemployed on or after 1st April 2005. Unemployment Allowance is payable for maximum period of 12 months (6 months prior to 11.02.2009) during the entire life time of the insured person and will cease to be payable from the date the beneficiary is re-employed. Upto December 2014 a total number of 10,052 insured persons have availed benefit of this Scheme. A skill upgradation programme under RGSKY scheme has also been introduced for the beneficiaries who are in receipt of Unemployment Allowance and desirous of upgrading their skill. Job opportunities are also provided to unemployed persons through the Employment Exchanges under the State Governments. Recently the Ministry of Labour & Employment has launched National Career Service Portal to bring job seekers, employers, career counselors and skill/training provider on a common platform. National Career Service Portal provides variety of services like apprenticeship, internship, career counseling and information on skill development courses.

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